

HIGH COURT OF DELHI: NEW DELHI

NOTIFICATION

No.366/Rules/DHC

Dated: 30.05.2017

In exercise of the powers conferred under Article 229 of the Constitution of India and all other provisions enabling it in this behalf, pursuant to the resolution of Full Court of the High Court of Delhi held on 12.04.2017, Hon'ble the Chief Justice has been pleased to frame the following rules for providing a Domestic Help to Former Chief Justices and Former Judges of the High Court:

**Domestic Help to Former Chief Justices and Former Judges of the
Delhi High Court Rules, 2017**

- 1.(i) These Rules shall be called the 'Domestic Help to Former Chief Justices and Former Judges of the Delhi High Court Rules, 2017'.
- (ii) These Rules have been framed pursuant to Resolution No. 19 dated 23.04.2016 adopted in the Chief Justices' Conference, 2016 held on 22nd and 23rd April, 2016.
2. The Rules shall come into force with effect from 15.04.2017.
3. **Applicability**
The Rules shall apply to a person who has held office either as a Chief Justice or as a Judge of the High Court.
4. **Definitions**
 - (i) High Court means the High Court of Delhi at New Delhi.
 - (ii) Former Chief Justice means a person who has held office of the Chief Justice of the High Court;
 - (iii) Former Judge means a person who has held office of a Judge of the High Court;

- (iv) Spouse means the wife or, as the case may be, the husband surviving a former Chief Justice or former Judge upon his or her death while in office or after retirement;
- (v) Domestic Help means the assistance of a helper to be provided to a former Chief Justice or a former Judge of the High Court, or to his or her spouse at the expense of the High Court.

5. Eligibility

A former Chief Justice or a former Judge of the High Court shall be entitled to avail of the services of a Domestic Help, if:

- (a) The facility of a Domestic Help under any other rules is not being provided to the former Chief Justice or, as the case may be, former Judge by any other High Court; and
- (b) No facility of a Domestic Help is attached to the office or post to which the former Chief Justice or former Judge is appointed after retirement.

6. Selection of Domestic Help

The former Chief Justice or, as the case may be, former Judge may at her or his discretion select a person to be engaged as a Domestic Help; Or, in the alternative, the former Chief Justice or former Judge, subject to compliance of these Rules, may request the Chief Justice to depute an employee from the establishment of the High Court to work with the former Chief Justice or former Judge and the Chief Justice can as per such request depute the employee on the establishment of the High Court to work with the former Chief Justice or former Judge.

7. Contractual appointment

The engagement of a Domestic Help under Rule 6 shall be on a contractual basis and will be available until the former Chief Justice or former Judge is entitled to the benefit of the facility under Rule 5 and until

the Domestic Help performs duties satisfactorily subject to the certification of the former Chief Justice or former Judge. The Domestic Help, employed under these Rules by the High Court, will be on contractual employment with the High Court.

8. **Reimbursement**

In case of appointment of the domestic help by the former Chief Justice or former Judge, and if such domestic help is not a contractual employee of the High Court, then, upon such engagement, the monthly remuneration payable to the Domestic Help shall be reimbursed by the High Court to the former Chief Justice or former Judge, as the case may be, at the end of every month.

9. **Wages**

The wages which would be payable to the domestic help by the High Court, or to be reimbursed by the High Court to the former Chief Justice or former Judge for the engagement of a Domestic Help, shall be equivalent to the salary payable to a Class-IV employee of the High Court in the grade of a peon or equivalent at the minimum of the scale of pay (.i.e., Basic Pay and Dearness Allowance) and yearly increment as applicable.

10. The former Chief Justice or, as the case may be, former Judge may engage the services of one or more Domestic Help, but the High Court shall reimburse/pay wages equivalent only to what is payable for one Domestic Help at the rate prescribed in Rule 9.

11. **Continuance**

The Domestic Help engaged by a former Chief Justice or former Judge shall continue to remain on a contractual basis so long as he or she renders satisfactory service, as certified by the former Chief Justice or former Judge, as the case may be.

12. **Spouses**

The facility which is extended under the aforesaid provisions to a former Chief Justice or former Judge of the High Court shall be provided on the same terms and conditions to the surviving spouse of a former Chief Justice or former Judge, as the case may be, during the lifetime of the spouse.

13. **Interpretation**

In the event of any question or dispute arising in regard to the interpretation of these Rules, the Chief Justice of the High Court shall be competent to take a decision in that regard and which decision shall be final and binding in all respects.

BY ORDER
Sd/-
(DINESH KUMAR SHARMA)
REGISTRAR GENERAL